

[Translation]

I know only one thing and I have always been telling this that free and fair-elections are the backbone of democracy and this is not only in respect of one particular party but in respect of all parties. In my view, whosoever indulges in mal-practices is a wrong-doer. This is what I feel.

[English]

SHRI DINESH GOSWAMI: Sir, I have given notice to you on the supplementary Agenda, item 9A of the contingent notice, and the contingent notice shows that the three documents will be laid on the Table of the House at 4.00 O' clock. But according to the conventions, customs and practice and also the rules of the House, when a Commission's report is placed on the Table of the House, all connected documents are also placed. For example in the case of Sarkaria Commission's report, a second volume was placed giving all the evidence. Therefore, before you give permission to lay the papers, you should direct the Government to lay the annexures also....(Interruptions). We want full documents.

MR. SPEAKER. I have already dealt with it. Over-ruled

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): Just now you had showed to us some sealed cover which was given to you, presumably containing a copy of the report. I believe it is accompanied by a covering letter, also addressed to you. Will you kindly just look at the covering letter and see whether it includes the annexures or not.

[Translation]

MR. SPEAKER: Inderjit ji, you will know

the facts when report will be laid.

[English]

We can wait and see when it comes. I cannot go and jump before the bridge comes. I will cross it when it comes.

(Interruptions)

MR. SPEAKER: It is the same thing. I have already listened. How long can I listen?

Now, Papers to be laid.

PAPERS LAID ON THE TABLE

12.13 hrs

[English]

**Detailed Demand for Grants of the  
Ministry of Commerce for 1989-90**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1989-90. [Placed in Library. See No. LT. 7568/89]

**Annual Reports and Review on the  
working of Ali Yavar Jung National  
Institute for Hearing Handicapped,  
Bombay for 1987-88, Institute for  
the Physically Handicapped,  
New Delhi for 1987-88 and  
Statements for delay in  
buying these papers  
etc., etc.**

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report

(Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1987-88 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 7569/89]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the physically Handicapped, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1987-88.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in library. See No. LT-7570/89]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Rehabilitation Council, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-7571/89]

(6) [i] A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7572/89]

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (5) and (6) above. [Placed in Library. See No. LT-7571 and 7572/89]

#### **National Airports Authority (Medical Attendance) Regulations, 1988**

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table a copy of the National Airports Authority (Medical Attendance) Regulations, 1988 (Hindi and English versions) published in Notification No. SEC. 9.2.6 in Gazette of India dated the 12th December 1988, under section 40 of the National Airports Authority Act, 1985. [Placed in Library. See No. LT-7573/89]

#### **Notification under Armed Forces (Emergency Duties) Act, 1947.**

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy of

the Notification No. S.R.O. 9 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1989 declaring every service in the Madras Port to be a service of vital important to the community, issued under section 2 of the Armed Forces (Emergency Duties) Act, 1947. [Placed in Library. See No. LT-7574/89]

**Annual Reports and Review on the working of Institute of Mathematical Science, Madras for 1987-88 and the Annual Accounts and Audit Report thereon, Annual Report and Review on the working of Raman Research Institute, Bangalore for 1987-88 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1987-88.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1987-88 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers men-

tioned at (1) above. [Placed in Library. See No. LT-7575/89]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute Bangalore, for the year 1987-88. [Placed in Library. See No. LT-7576/89]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1987-88. [Placed in Library. See No. LT-7577/89]

[5] (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1987-88 along with Audited Accounts.

[ii] A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1987-88. [Placed in Library. See No. LT-7578/89]

(6) (i) A copy of the Annual Report

(Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1987-88 along with Audited Accounts

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1987-88. [Placed in Library. See No. LT-7579/89]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1987-88. [Placed in Library. See No. LT-7580/89]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1987-88. [Placed in Library. See No. LT-7581/89]

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Depart-

ment of Space for 1989-90. [Placed in Library. See No. LT-7582/89]

[English]

SHRI K. P. UNNIKRIISHNAN (Badagara): I rise on a point of order.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) You have to listen to the point of order.

MR. SPEAKER: I have listened so many times.

(Interruptions)

SHRI K. P. UNNIKRIISHNAN: I have made a request....(Interruptions)

MR. SPEAKER: I did not accede to your request. I do not accept that.

SHRI K. P. UNNIKRIISHNAN: Did you convey it to the Government that the documents be preserved with you?

MR. SPEAKER: There is no question. I did not accept that. Over-ruled. I did not accept that. I have no authority to accept that.

(Interruptions)

MR. SPEAKER: Why are you wasting my time unnecessarily? You know that I did not accept that.

SHRI BASUDEB ACHARIA (Bankura): That report might be tempered with.

MR. SPEAKER: There is no question of tempering. It is for the Government.

(Interruptions)

SHRI BASUDEB ACHARIA: You are the custodian of our rights.

MR. SPEAKER: Yes, I am also the custodian of the rules. I cannot violate the rules according to your wishes.

(Interruptions)

MR. SPEAKER: That is all right; sit down.

SHRI CHANDRA PRATAP NARAIN SINGH: Sir, on the 7th and again on 16th March, I gave a notice of Half-an-hour discussion on Starred Question No. 64 and Unstarred Question No. 225. The answer to Unstarred question No. 225, dated 13th March says:

"Check undesirable clandestine contacts of" serving military officers, scientists, defence agents, armament dealers and civilians.

The House and the Country must know who is letting out secret documents of the country, as has happened with the Thakkar Commission Report. The guilty must be punished.

MR. SPEAKER: It is all right. You give me a notice, I will see to it.

SHRI SAIFUDDIN CHOWDHARY (Katwa): Sir, I want to know...

MR. SPEAKER: What is your problem?

SHRI SAIFUDDIN CHOWDHARY: I want to get it confirmed from you, when you spoke in reply to the demands made about the Thakkar Commission Report, whether by implication you said that the final report means including the annexures also.

MR. SPEAKER: We will see to it when

it comes.

SHRI BASUDEB ACHARIA: You go through the letter.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order now?

SHRI V. KISHORE CHANDRA S. DEO: I had written to you and I had given a notice also as far back as on 14th requesting you not only to take custody of the Report but also to direct the Government to place the annexures.

SHRI BASUDEB ACHARIA: I had also written.

MR. SPEAKER: Over-ruled. I have not accepted that.

(Interruptions)

SHRI V. KISHORE CHANDRA S. DEO: You have not replied to my letter, Sir.

MR. SPEAKER: I have not accepted that.

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir....

MR. SPEAKER: There is no legal point here.

PROF. MADHU DANDAVATE: Why don't you listen to us?

MR. SPEAKER: You cannot make me listen to whatever you like.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARI): Sir, the whole exer-

cise is about the placing of Thakkar Commission Report, annexures and so on. My point is that the same Justice Thakkar has submitted a Report on Fairfax matter in which \*\* ... Will this House take....

(Interruptions)

PROF. K.K. TEWARI:\*\*

MR. SPEAKER: Government can take action.

12.19 hrs.

PAPERS LAID ON THE TABLE — *Contd.*

[English]

**Notifications under Central Reserve Police Force Act, 1949, All India Service Act, 1951 and Administrative Tribunals Act, 1988.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of Central Reserve Police Force Act, 1949:-

(i) The Indo-Tibetan Border Police (Sub-Inspector) (Draftsman) Recruitment Rules, 1985 published in Notification No. G.S.R. 291 in Gazette of India dated the 16th April, 1988.

(ii) The Indo-Tibetan Border Police

(Motor Transport and Motor Mechanic Non-Gazetted Cadre/Recruitment Rules, 1986 published in Notification No. G.S.R. 293 in Gazette of India dated the 16th April, 1988.

(iii) The Indo-Tibetan Border Police Veterinary Cadre (Non gazetted) Recruitment Rules, 1981 published in Notification No. G.S.R. 301 in Gazette of India dated the 23rd April, 1988.

(iv) The Indo-Tibetan Border Police (Publication and Printing Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 310 in Gazette of India dated the 23rd April, 1988.

(v) The Indo-Tibetan Border Police (Follower Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 311 in Gazette of India dated the 23rd April, 1988.

(vi) The Indo-Tibetan Border Police (Armourer Cadre) Recruitment (Amendment) Rules, 1987 published in Notification No. G.S.R. 16 in Gazette of India dated the 16th January, 1988.

(vii) The Indo-Tibetan Border Police Assistant Commandant (Veterinary Surgeon) Recruitment Rules, 1981 published in Notification No. G.S.R. 286 in Gazette of India dated the 16th April, 1988.

(viii) The Indo-Tibetan Border Police Company Commander (Legal) and Subedar (Legal) Recruitment Rules, 1986 published in Notification No. G.S.R. 292 in Gazette of India dated the 16th April, 1988.

(ix) The Indo-Tibetan Border Police (Subedar) (Librarian) Recruitment Rules, 1982 published in Notification No. G.S.R. 302 in Gazette of India dated the 23rd April, 1988.

(x) The Indo-Tibetan Border Police (Veterinary Assistant Surgeon (Company Commander) Recruitment Rules, 1983 published in Notification No. G.S.R. 305 in Gazette of India dated the 23rd April, 1988.

(xi) The Indo-Tibetan Border Police (Company Commander Engineer) Recruitment Rules, 1984 published in Notification No. G.S.R. 289 in Gazette of India dated the 16th April, 1988.

(xii) The Indo-Tibetan Border Police (Commandant) Engineer and Assistant Commandant (Engineer) Recruitment Rules, 1982 published in Notification No. G.S.R. 304 in Gazette of India dated the 23rd April, 1988.

(xiii) The Indo-Tibetan Border Police (Company Commander Clerical Training School) Recruitment Rules, 198 published in Notification No. G.S.R. 308 in Gazette of India dated the 23rd April, 1988.

(xiv) The Indo-Tibetan Border Police Platoon Commander (Stenographer) and Platoon Commander (Office) Recruitment Rules, 1983 published in Notification No. G.S.R. 312 in Gazette of India dated the 23rd April, 1988. [Placed in Library. See No. LT-7583/89]

(2) A copy of the All India Services (Death-cum-Retirement Benefits)

First Amendment Rules, 1989 published in Notification No. G.S.R. 91 in Gazette of India dated the 25th February, 1989, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-7584/89]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

(i) The Haryana Administrative Tribunal (Procedure Rules, 1989 published in Notification No. G.S.R. 121(E) in Gazette of India dated the 22nd February, 1989.

(ii) The Haryana Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989 published in Notification No. G.S.R. 122 (E) in Gazette of India dated the 22nd February, 1989. [Placed in Library. See No. LT-7585/89]

**Notification under Delhi Police Act, 1978 and Annual Report and Review on the working of Repatriates Cooperative Finance and Development Bank Ltd., Madras for 1987-88**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:-

(i) The Delhi Police (Promotion and

Confirmation) (Amendment) Rules, 1988 published in Notification No. F.5/31/88 Home (P)/Estt. in Delhi Gazette dated the 23rd September, 1988.

(ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1988 published in Notification No. F. 5(2)/86-Home (P) Estt. in Delhi Gazette dated the 3rd October, 1988.

(iii) The Delhi Police (General Conditions of Service) (Amendment) Rules, 1988 published in Notification No. F. 10/6/84-Home (P)-Estt in Delhi Gazette dated the 10th October, 1988.

(iv) Notification No. F. 10/60/80-Home (Police)-Est. published in Delhi Gazette dated the 21st July, 1988 revising scale of charges for deputing additional police to private persons, commercial establishments and for other duties of the nature prescribed in sections 39 and 40 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-7586/89]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras for the year 1987-88. [Placed in Library. See No. LT-7587/89]

### Notification under Commissions of Inquiry Act, 1952

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table a copy of Notification No. S.O. 223(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1989 issued under sub-section (5) of section 3 of the Commissions of Inquiry Act, 1952 read with section 21 of the General Clauses Act, 1987 rescinding Notification No. S.O. 260 (E) dated the 15th May, 1986, under sub-section (6) of Section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-7588/89]

12.19 hrs.

### ASSENT TO BILL

[English]

SECRETARY-GENERAL: I lay on the Table the Direct Tax Laws (Amendment) Bill, 1989 passed by the Houses of Parliament during the current session and assented to.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I am on a point of order. You have accepted a contingent notice..... (Interruptions)

Sir, why are they disturbing me?

[Translation]

MR. SPEAKER: Why are you quarrelling?